

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3159
ANSWERED ON:30.08.2012
ILLEGAL WATER PROJECTS
Reddy Shri K. Jayasurya Prakash

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether some State Governments are constructing illegal water projects by enhancing their heights in violation of Central Water Commission (CWC) rules like Babli project and other projects;
- (b) if so, the details thereof, State-wise;
- (c) the reasons therefor; and
- (d) the steps being taken to avoid such illegal construction and enhancement of heights of dams in States?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (d) The Govt. of Andhra Pradesh vide their letter dated 27.5.2005 brought to the notice of Central Water Commission (CWC) that Government of Maharashtra had taken up construction of 11 new barrages across main river Godavari including Babhali Barrage close to the fringe of Sriram Sagar reservoir in Andhra Pradesh in violation of the inter-state agreement dated 6.10.1975 between the two States. In this connection, last stage inter-State meeting was proposed by CWC in May, 2010 to resolve the issue. The meeting was not held as Government of Maharashtra informed that the matter of utilization of 60 TMC of Godavari waters by Maharashtra is sub-judice in the Hon'ble Supreme Court of India and as such, it is not appropriate to hold any meetings in this regard. A proposal namely Upper Krishna Project Stage-III, Karnataka for utilization of 130.9 TMC of water in accordance with decision of Krishna Water Disputes Tribunal (KWDT)-II from Almatti Reservoir which involves raising FRL of Dam from 519.6 m to 524.256 m has been received. The proposal is not acceptable since the allocation of 130.9 TMC against which the water is proposed to be utilized is not made in the decision of KWDT-I.